

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/ /2017
PETITION NUMBER : TCP/163/2016
NAME OF THE PETITIONER(S) : Arti Meenakshi Muthiah
NAME OF THE RESPONDENT(S) : M/s MCTM Global Investments Private Limited & 3 others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1. T.K. Bhaskar For Petitioners akhil
Priyadarshini for ~~PETIT~~ T.K. Bhaskar
Akhil Jain

2. M. Karitha Surana for Respondents Kanthe
Practicing Company
secretary.

ORDER

Counsel representing both the parties are present. Heard the PCS representing the respondents. An Application seeking leave of this Bench has been filed by the counsel for petitioner. Leave is granted to the application. In relation to Agenda No.2, which is mentioned in the notice for Board Meeting dated 2.5.2017 and the item reflected in the Minutes at point No.9(a) and 10 will not be given effect without seeking leave of this Bench and also the matters which are mentioned in the Minutes that without the leave of the Bench the item will not be given effect. Accordingly both the parties are directed to make compliance with the order till further orders. PCS representing the respondents is directed to circulate the statement of accounts to the petitioner and the petitioner is directed to point out any specific issue in relation to the accounts which the petitioner feels is not giving true and fair picture of the accounts before the next date of hearing and provide a copy of the same to the respondents for reply. The counsel for petitioner is directed to serve copy of the application filed by him to the respondents. Put up on 23.06.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)